

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

C.P. No. 7(ND)/2015

**IN THE MATTER OF:**

M/s. Tilak Raj Sachdeva

.....Petitioner

v.

M/s. Safe System India Pvt. Ltd.

.....Respondent

**SECTION : UNDER SECTION 397-398 of the Companies Act**

Order delivered on 24.07.2017

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**

**Hon'ble President**

**Deepa Krishan**

**Hon'ble Member (T)**

**For the Petitioner(s) :**

**ORDER**

The petitioner has appeared in person and has requested for two weeks' time to engage the counsel.

List for further consideration on 31.08.2017.

  
**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**

24.07.2017

Vineet